

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No.151of 2011

Dated: 24th November, 2011

**Present : Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice P.S. Datta Judicial Member**

**Cochin Port Trust
Versus
Kerala State Electricity Regulatory Commission & Anr Respondent (s)**

....Appellant (s)

Counsel for the Appellant (s): Mr. Ritin Rai

Counsel for the Respondent(s): Mr. Ramesh Babu M.R. for R-1
Mr. M.T. George for R-2

ORDER

The learned counsel for the appellant has informed that dasti service has been effected. The learned counsel Shri Ramesh Babu accepts the notice on behalf of the State Commission. The Respondents are directed to file reply by 15.12.2011 after serving copy on the other side.

Post the matter for hearing on **9.01.2012**. In the meantime the learned counsel for the appellant is at liberty to file rejoinder after serving copy on the other side.

**(P.S.Datta)
Judicial Member**

**(Rakesh Nath)
Technical Member**

